## Issues pending with the Law Commission

746. SHRI SANJAY RAUT: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether many reports and crucial issues are pending with the Law Commission of India to recommend changes in various current laws, if so, the details thereof; and
- (b) the number of reports submitted by the Law Commission during the last five years and Government's response thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) The Law Commission of India has informed that the following five projects are under examination of the 21st Law Commission of India:-

- 1. Law on Adverse Possession.
- 2. Identification of obsolete Laws.
- A. Need for a Law to Safeguard Victims of Manmade Disaster and Proposal
  to (i) consolidate/codify law relating to Torts (ii) Legal provision for
  civil liability and insurance in the case of manmade disasters; classaction suits.
  - B. The Fatal Accidents Act, 1855.
  - C. Amendment to Motor Vehicle Act, 1988.
- 4. Comprehensive Review of Criminal Justice System.
- 5. Need for Bail Act in India.
- (b) Since April, 2012, Twenty Three (23) Reports have been submitted by the Law Commission of India. As per the Government of India (Allocation of Business) Rules, 1961, all these 23 reports have been forwarded to the concerned Ministries/Departments for examination/implementation of the recommendations made therein.

## Speeding up of delivery of justice

- 747. DR. PRABHAKAR KORE: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether average pendency of a case in a High Court in the country is more than three and a half years due to slow pace of justice delivery;
- (b) if so, the number of cases pending before High Courts in the country, Statewise; and